अतः मेरी सदन के माध्यम से केन्द्र सरकार से मांग है कि सार्वजनिक वितरण प्रणाली के अंतर्गत राज्य सरकार के सरकारी कारखानों से शक्कर की खरीद कर गरीबों को एकमुश्त शक्कर मांग के अनुरूप उपलब्ध कराने हेतु अविलम्ब जनहित में आवश्यक कदम उठाए।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

डा. सस्मित पात्रा (ओडिशा): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

STATUTORY RESOLUTION AND GOVERNMENT BILLS

***Statutory Resolution disapproving the Homoeopathy Central Council (Amendment) Ordinance, 2020 (No. 6 of 2020)**

***The Homoeopathy Central Council (Amendment) Bill, 2020**

And

***Statutory Resolution disapproving the Indian Medicine Central Council (Amendment) Ordinance, 2020 (No. 7 of 2020)**

***The Indian Medicine Central Council (Amendment) Bill, 2020**

MR. CHAIRMAN: Very good, Madam; PDS. We will take up the Bills now. This is about the Homoeopathy Central Council (Amendment) Bill, 2020 and the Indian Medicine Central Council (Amendment) Bill, 2020. Both the Bills are of the Health and Ayush Ministry. So, we will discuss it together. The total time allocated is two hours. Accordingly, the parties will be sending names and they will be given time. After that, there is another one also. Then, we have one more Bill today about the Ministers' salaries and also MPs' salaries. Broadly, we know positions of everybody. So, let us make it brief in one hour. I want all these Bills to be taken up and completed today itself.

Shri Elamaram Kareem, Shri Binoy Viswam and K.C. Venugopal to move the Statutory Resolution regarding disapproving Homoeopathy Central Council (Amendment) Ordinance, 2020 (No. 6 of 2020) promulgated by President of India on 24th April, 2020. Mr. Elamaram Kareem, are you moving it?

SHRI ELAMARAM KAREEM (Kerala): Sir, I move the following Resolution:—

"That this House disapproves the Homoeopathy Central Council (Amendment) Ordinance, 2020 (No. 6 of 2020) promulgated by the President of India on 24th April, 2020."

---

*Discussed together.

MR. CHAIRMAN: Now, Dr. Harsh Vardhan to move a motion for consideration of Homoeopathy Central Council (Amendment) Bill. ...*(Interruptions)*... अभी नहीं। वह आएगा। It will come. Dr. Harsh Vardhan.

THE MINISTER OF HEALTH AND FAMILY WELFARE; THE MINISTER OF SCIENCE AND TECHNOLOGY; AND THE MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): Sir, I move:

"That the Bill further to amend the Homoeopathy Central Council Act, 1973, be taken into consideration."

MR. CHAIRMAN: There is a Statutory Resolution by Shri K.K. Ragesh, Shri Elamaram Kareem, Shri Binoy Viswam and Shri K.C. Venugopal disapproving the Indian Medicine Central Council (Amendment) Ordinance, 2020. Are you moving it, Mr. Ragesh?

SHRI K.K. RAGESH (Kerala): Sir, I move the following Resolution:—

"That this House disapproves the Indian Medicine Central Council (Amendment) Ordinance, 2020 (No.7 of 2020) promulgated by the President of India on 24th April, 2020."

...*(Interruptions)*...

Sir, I want to speak for two minutes.

MR. CHAIRMAN: You will get an opportunity to speak on the Bill.

SHRI K.K. RAGESH: Sir, while moving the Statutory Resolution, please permit me to speak for two minutes.

MR. CHAIRMAN: Okay; please.

SHRI K.K. RAGESH: Sir, the Government had already promulgated, during the Covid pandemic period, around 12 Ordinances, and many of them were promulgated as Covid packages. Now, if you look at the Ordinances, here the Ordinance itself states that the Central Council would be constituted within one year and that during the interim period a Board of Governors would be assigned. The Central Council needs to be constituted within a period of one year. Then why bring this Ordinance when it has been assigned to a Board of Governors?

MR. CHAIRMAN: Thank you. You know about the constraint of time also. Shri Elamaram Kareem may speak on the earlier subject.

SHRI ELAMARAM KAREEM: Sir, I take this opportunity to register my strong 'protest' over the ordinance raaj which is prevailing in this country.

MR. CHAIRMAN: It is 'protest' not 'protection'! Do you want protection from me or wish to protest?

SHRI ELAMARAM KAREEM: In the absence of parliamentary scrutiny, it is very objectionable to use such manners to prepare legislation. I am not going into the merits of the Bill, but I register my strong protest.

श्री सभापति: डा. हर्षवर्धन जी, मैं resolution के बारे में आपको बताना चाहता हूं कि हम दोनों resolution एक साथ ले रहे हैं, क्या आपको उसके बारे में कुछ कहना है या हर बिल के बारे में चर्चा करेंगे? ...*(Interruptions)*... It is about time. We have discussed it in the all-party meeting.

DR. HARSH VARDHAN: Sir, I move:

"That the Bill further to amend the Indian Medicine Central Council Act, 1970, be taken into consideration."

Sir, regarding these two Bills, I would like to briefly apprise the hon. Members by giving a brief background on these Bills.

Basically, we must know that in 1970 and in 1973, Parliament had enacted the Central Council for Indian Systems and Homoeopathy Bills. Now, regarding the first Bill for consideration that I had requested for, the issue is that the Central Council of Homoeopathy had failed in its responsibilities and not cooperated with the Government to carry out its duty to safeguard the standards of education. We know that these Acts were made in 1970 and 1973 for regulation of educational standards of Homoeopathy and Indian systems of medicine and also for maintenance of a Central Register of practitioners of these systems. In the case of the Homoeopathy Bill, in 2018, because there were so many charges of irregularities and lack of transparency and corruption in the Homoeopathy Council, the Government decided to bring about an Ordinance, so as to supersede the Central Council of Homeopathy by a Board of Governors, so that a new Central Council could be formed within one year. The fact is that there was no adequate Register for the practitioners of Homeopathy and within one year, that part could not be completed. So, in 2019, the Government had to bring another Ordinance. Similarly, in the case of Ayurdveda also, it so happened that the Government had, in 2019, brought both the National Commissions for Homoeopathy as well as Indian

[Dr. Harsh Vardhan]

Systems of Medicine. In 2020, the term of the President of the Council for Indian Systems of Medicine was expiring on 31st May and elections of many other members from various States in the country had to take place. In the meantime, what has happened in the case of both the Bills is that in 2019, the Government brought the National Commission of Homeopathy as well as Ayurveda and they were passed by the Rajya Sabha in March, 2020. Now, both of them have been passed by the Lok Sabha. So, in both the cases, in Homeopathy as well as in Ayurveda, there was a situation the Council had to inspect the colleges for the 2020 period.

Since the Commissions cannot start functioning and the Parliament also was not in Session because of Covid situation, this was the compelling reason and the Government had to ensure that the existing Board of Governors were able to carry out their duties to take care of the inspections of the colleges of Homoeopathy.

The questions were proposed.

MR. CHAIRMAN: Dr. Harsh Vardhan, thank you. The Statutory Resolution of Shri Elamaram Kareem, Shri Binoy Viswam and Shri K.C. Venugopal as well as the Statutory Resolution of Shri K.K. Ragesh, Shri Elamaram Kareem, Shri Binoy Viswam and Shri K.C. Venugopal and the motions for consideration of the Bills are now open for discussion. Now, the Members will speak and later on the hon. Minister will reply. The first speaker is Shri Ripun Bora. Please remember the time and stick to time, as I told you that there are other Bills also today. Today, after some time, the new panel of Vice-Chairmen will also be given opportunity. Bear with them because they are new. Of course, the Deputy Chairman will be there; he will be guiding. We will be starting with Shrimati Vandana Chavan today. In the beginning of the discussion, the Deputy Chairman will be there and then afterwards Shrimati Vandana Chavan. Now, Shri Ripun Bora to speak.

SHRI RIPUN BORA (Assam): Thank you, Sir, for giving me this opportunity to take part in the discussion on the Homoeopathy Central Council (Amendment) Bill, 2020. As we know, the original Act is of 1973. Now, what is the background of separation of this Council? What is the background of this Amendment? The background of this Amendment is this. In 2016, the President of the Homoeopathy Central Council allegedly was complicit in taking bribe for granting permission to set up homoeopathy institutions. Then, the Council was suppressed. In order to continue day-to-day

functioning of the Council, an interim Board of Governors was constituted. When the Board of Governors was constituted in 2018, it was decided that the Council was required to be reconstituted within one year from the date of suppression. But the Government has not done it. The Council was not constituted within one year. Thereafter, in 2019, the Government again brought another amendment seeking the extension of this suppression period from one year to two years. That was also alright. Now, again in the year 2020, this Government has brought another Amendment. What is this Amendment? The Amendment is that this extension for suppression period should be extended from two-years to three years. This is our objection. Why are we objecting? The reason is repeated extensions. Why is there inordinate delay in reconstituting the Council? Is this Atmanirbhar Bharat? Is this modern India where the Government has been taking three-year time to constitute only a simple Homoeopathy Central Council? This is our objection. We are objecting because by this delaying tactics, by this deliberate delay, by this deliberate extension, the Government is just buying time to run the Council with their own choice of people as Board of Governors. Now, the Ministry of AYUSH has taken over the entire administration of the Homoeopathy Council and this Ministry of AYUSH is now the regulatory authority of this Council. This way the autonomy of this Council has been taken away. It is a very bad sign for the democracy. This Government is in the habit of encroaching upon the autonomy of the institutions. Not to speak of Jammu and Kashmir, the Government has encroached upon the autonomy of the UGC, the Government has taken the autonomy of the Reserve Bank of India and there are so many other institutions. The Government is in the habit of curtailing the autonomy or encroaching upon the autonomy of the institutions. That is why, we are objecting to the Bill. This Homeopathy Council is an autonomous body. In this way, the Government is suppressing the. Council. The Government is taking away the autonomy of these institutions, and, therefore, we object to this Bill.

Now, Sir, through you, this is my humble submission. Today, no doubt, the Bill will be passed because the Government has the majority. But my submission, through you, is that today, the House should pass a stricture to the Government that there should not be any further extension from now onwards and everybody should respect the autonomy of the institutions. The autonomy of the institutions must be restored.

Finally, one very dangerous impact of this Amendment is that it is promoting clause 39 of the National Medical Commission Bill, 2017. This has a very dangerous implication. What does it provide? It focusses on a Bridge Course to allow homeopathic

[Shri Ripun Bora]

professionals to prescribe allopathic medicines. This is very dangerous. Why? The MBBS is a course of five-year duration. After that, one-year internship is also there. But, now, this Bridge Course for the homeopathic professionals is a short-cut course. By doing a course of a very short duration, how will the homeopathic professionals get all the education about the allopathic medicines? There are so many implications involved in the study of medicines. This will not only lower the standard of allopathic practice, this will not only lower the standard of the MBBS, but it will also play with the lives of the human beings'. In our country, we get so many reports every day about the MBBS doctors or even the specialists also that due to wrong diagnosis, due to wrong medicine, or, due to wrong treatment, so many lives are lost. Now, this Government, through this Amendment, is going to play with the lives of the human beings by allowing homeopathy practitioners, just by doing a short-duration course, to prescribe allopathic medicines. How will they be able to prescribe allopathic medicines, for which one MBBS doctor is required to do a course for a period of six to seven years? So, this is my submission. That is why, we are objecting to the Bill. Again, my submission is that this supersession should not be further extended. The autonomy of the institutions must be respected by the Government. So, this is my submission. Thank you, Sir.

डा. सुधांशु त्रिवेदी (उत्तर प्रदेश): माननीय उपसभापति महोदय, आज मैं यहां Homoeopathy Central Council (Amendment) Bill and Ordinance, 2020 के संदर्भ में अपने विचार व्यक्त करने के लिए उपस्थित हूं। हम सभी जानते हैं कि भारत में होम्योपैथिक, आयुर्वेदिक इत्यादि चिकित्सा पद्धतियां हैं, जो जन-जन में बहुत लोकप्रिय हैं और व्यावहारिक दृष्टि में भी बहुत प्रयोग में लाई जाती हैं, परन्तु जिस प्रकार की इनकी एक व्यवस्थित संरचना होनी चाहिए थी, यानी established dedicated infrastructure और procedures होने चाहिए थे, कहीं न कहीं लम्बे समय से उन चीज़ों की कमी महसूस की जाती रही थी। वर्तमान समय में देश में होम्योपैथी के 248 colleges हैं, 19,000 से अधिक UG seats हैं, 1300 से अधिक PG seats हैं, साथ ही लगभग 2,46,000 registered homoeopathic practitioners हैं। यह बात माननीय सदस्यों ने अभी अभी के संज्ञान में लाई कि 1973 में एक्ट बना था। माननीय मंत्री जी ने अभी आप लोगों के समक्ष यह बात रखी कि उस एक्ट के प्रावधानों के तहत जो काउंसिल काम कर रही थी, उसमें अनेक प्रकार की आपत्तियां, अनेक प्रकार की समस्याएं दिखाई पड़ रही थी। उन्हीं को ध्यान में रखते हुए सरकार ने उनका निराकरण करने के लिए इस बिल को लाने का प्रावधान किया। इसमें जो मुख्य विचार सरकार ने रखे, वे यह थे कि इनकी संख्या बढ़ाकर 27 की गई, जिसमें कि एक चेयरमैन के अलावा 7 एक्स-ऑफिशियो होंगे और 19 लोग पार्ट टाइम होंगे, जिनमें से 6 इलेक्टेड होंगे। इसके अलावा एडवाइज़री काउंसिल रिक्मण्डेशन कर सकेगी। जो चेयरपर्सन होंगे और जो मेम्बर्स चुने जाएंगे, वे एक सर्च कमिटी के द्वारा चुने जाएंगे, जिसे केबिनेट सेक्रेटरी चेयर करेंगे और सबसे

महत्वपूर्ण परिवर्तन यह किया गया कि इससे पूर्व के विधेयक में यह व्यवस्था थी कि जो सदस्य बनेंगे, वे निश्चित समय के अलावा जब तक अगला कोई व्यक्ति बन नहीं जाएगा, तब तक वे काम करते रहेंगे। इस प्रावधान का कई बार बड़ा दुरुपयोग हुआ, इसलिए इस बार सरकार ने यह निर्णय लिया कि चार वर्ष का ही एक निश्चित कार्यकाल होगा, उससे आगे का नहीं होगा। इसके साथ सरकार ने इसमें यह व्यवस्था भी की कि जो सदस्य हों, उनको हटाने की भी एक स्ट्रक्चर्ड व्यवस्था की गई।

अब इसके बाद आता है कि जब हम इसकी एडमिनिस्ट्रेटिव स्मूथ फंक्शनिंग को एनश्योर कर लेते हैं तो अगला विषय आता है कि होम्योपैथिक चिकित्सा और होम्योपैथिक शिक्षा की गुणवत्ता को किस प्रकार से निर्धारित किया जाए। चाहे वह Eligibility Test हो, जैसे नीट का टैस्ट होता है, उसके साथ एक व्यवस्थित टैस्ट हो अथवा पोस्ट ग्रेजुएशन के लिए उनके एन्ट्रेन्स एग्जाम की व्यवस्था हो अथवा जो रजिस्टर्ड प्रेक्टिशनर्स हैं, उनके लिए एक प्रॉपर रजिस्टर हो, जिसका उल्लेख अभी माननीय मंत्री जी ने किया कि सब लोगों का एक नियमबद्ध और documented record सरकार के पास होना चाहिए, ताकि उनकी गुणवत्ता की परीक्षा और सरकार को उनसे संबंधित एक प्रॉपर जानकारी हर व्यक्ति के बारे में रहे कि इनकी क्वालिफिकेशन क्या है, इनके क्या एक्सपीरियेन्सेज़ हैं और किस प्रकार से उन्होंने काम किया हुआ है? इसको ध्यान में रखकर सरकार ने इस चीज़ की व्यवस्था की और होम्योपैथी टीचिंग के लिए National Eligibility Test का प्रावधान इसमें किया गया है, ताकि उन महाविद्यालयों में जो शिक्षक अपॉइन्ट होंगे, उनके चयन की भी एक प्रॉपर प्रक्रिया रहे, जिसके द्वारा वे एक अच्छी गुणवत्ता के शिक्षक सिद्ध हों।

महोदय, उससे भी अधिक इम्पॉर्टेन्ट एक निर्णय जो सरकार ने लिया है, वह यह लिया है कि जो Indian System of Medicine है, उसके साथ जोड़कर एक रिसर्च करवाने की व्यवस्था और एक Inter-disciplinary कोऑर्डिनेशन, Inter-disciplinary Research की व्यवस्था करने का प्रावधान भी सरकार ने इसमें किया है, ताकि जो अन्य चिकित्सा पद्धतियां हैं, जिनके विषय में अभी एक पूर्व माननीय सदस्य ने ध्यान आकर्षित करने का प्रयास किया था, उन विधाओं के साथ भी होम्योपैथी का एक तारतम्य स्थापित हो सके। इससे अधिक महत्वपूर्ण बात मैं यह कहना चाहूंगा कि आज जब होम्योपैथी अथवा इंडियन सिस्टम्स की बात आती है तो सबसे बड़ा एक परिवर्तन होने की बात यह आती है कि कहा जाता है कि इसका कोई बहुत एस्टाब्लिश्ड साइंटिफिक

[उपसभाध्यक्ष, (श्रीमती वंदना चव्हाण) *पीठासीन हुईं)]*

प्रफू दिखाई नहीं पड़ता है। हमने यह भी प्रयास किया है कि Inter-disciplinary Research के माध्यम से अब होम्योपैथी और इंडियन सिस्टम्स के बीच में एक साइंटिफिक रिसर्च की व्यवस्था सुनिश्चित की जाए। जैसे आपने देखा कि आयुष मंत्रालय ने आयुर्वेद और सीएसआईआर के बीच में पहली बार एक joint collaboration किया है, जिससे उनमें रिसर्च के द्वारा उनके scientific evidence को एस्टाब्लिश किया जा सके। मेरे विचार से यह बहुत बड़ा परिवर्तन है, जिसके सकारात्मक प्रभाव आने वाले वर्षों में हमें दिखाई पड़ेंगे। एक मूलभूत अंतर जो इन चिकित्सा पद्धतियों

[डा. सुधांशु त्रिवेदी]

और अन्य सामान्य चिकित्सा पद्धतियों में होता है। जैसे मैं कहना चाहूंगा कि Homoeopathy is that type of system which looks at the person in disease and not the disease in person. Sometimes, what happens is that the focus becomes too much on disease while the respective and related effects on the person are ignored. तो अगर हम यह कहें कि यह सिर्फ रोग का निदान नहीं करती है, बल्कि यह रोगग्रसित व्यक्ति का निदान करती है, तो यह ज्यादा बेहतर होगा। संयोग की बात यह है कि established scientific basis के अभाव में कई बार उपहास भी झेलना पड़ता है और अनेक प्रकार के आरोप-प्रत्यारोप भी होते थे, इसलिए यह आवश्यकता कही जा सकती थी कि एक scientific development की जरूरत थी। अगर मैं on a lighter note कहूँ, तो कहा जाता था कि होम्योपैथी में क्या है, दो मीठी गोलियाँ दे दी जाती हैं और दो बूँद पानी मुँह में टपका दिया जाता है और कहते हैं कि इससे शायद ठीक हो जाए। उसके पीछे का जो effort है, वह research, वह शायद प्रकट होकर नहीं आ पाता था, जिसे अगर कहें, तो एक पंक्ति में कह सकते हैं कि:

"किसी ने लिखी बड़े जतन से कहानी,
और किसी ने पढ़ा किन्तु दो बूँद पानी।"

परन्तु, इस दो बूँद पानी का effect क्या था? मैं एक fact quote करना चाहूँगा। इस समय विश्व में जो researches हो रही हैं और उनमें जो facts निकल कर सामने आ रहे हैं, National Health and Medical Research Council of Australia in its report in October, 2013 has said that the serial dilution of the various animals, plants, minerals and systematic substance to create a homeopathic remedy which occurs to the point in which it is highly unlikely that a single molecule and original substance on the principles of potentization based on that, even though it is highly diluted solvents, have the memory of the original structure. इसका मतलब यह हुआ कि अगर हम किसी पानी में किसी दवा या पदार्थ को डालते हैं, तो एक dilution के बाद, एक limit ऐसी आती है, जो अभी स्थापित सिद्धांत हैं, जिनमें हम सब में से अगर किसी ने Class 10th तक भी किसी ने Chemistry पढ़ी होगी, तो Avogadro Number या एवोगाड्रो सिद्धांत पढ़ा होगा, जिसमें एक मोल (Mole) में 6.022×10^{23} होते हैं, परन्तु अब यह बात आ रही है कि उससे ज्यादा dilution होने पर उस substance की memory वहाँ मौजूद रहती है, जैसे nano technology जो आयी है, इसी ढंग से इसमें एक nano dynamics of concept आया है, जो लखनऊ के हमारे एक बड़े परिचित और स्थापित डॉक्टर हैं, उन्होंने मुझे दिखाया था और मैं सदन के संज्ञान में भी यह लाना चाहता हूँ कि एक बहुत स्थापित French virologist, जिनको virologist के ऊपर नोबल पुरस्कार भी मिल चुका है, उन्होंने भी इस बात की तसदीक की है कि highly diluted dilutions के अन्दर ऐसे elements होते हैं, जो कि औषधि की गुणवत्ता को बहुत बढ़ा देते हैं। वैसे यह ठीक है कि उनका बहुत विरोध भी हुआ है और अन्य चीज़ों को लेकर अनेक प्रकार की बातें कही भी जाती हैं और थोड़ा उपहास

भी उड़ाया जाता है, इसमें कोई बहुत आश्चर्य की बात नहीं है। मैं सिर्फ एक उदाहरण देना चाहूँगा कि जब हम नये scientific era में जाते हैं, तो कई बार जो स्थापित मान्यताएँ होती हैं, वे नये जो स्वरूप हैं, उनका उपहास उड़ाती हैं। मैं एक उदाहरण देना चाहूँगा कि जिस जमाने में अमेरिका में Project Manhattan चल रहा था, यानी एटम बम बनाने का प्रोजेक्ट, उस समय हैरी ट्रूमेन अमेरिका के प्रेज़िडेंट थे और उनको one of the advisors, जिनका नाम Admiral William Leahy था, उन्होंने ट्रूमेन से कहा कि whatever we are going is a foolish thing. This bomb will never tick off. This I am saying as an expert on explosives. तो वे गलत नहीं थे। उस समय तक explosives की जो technology थी, वह chemical forces के ऊपर based थी, जैसे ही हम atom के अन्दर गये, तो वह technology बदल गयी। उसी प्रकार से हम यह कह सकते हैं कि आज जो रासायनिक सिद्धांतों के आधार पर दवाओं का प्रतिपादन है, जब यह nano technology के आधार के ऊपर होगा, तो हमारे विचार से इसमें एक नया स्वरूप आ सकता है और इस नये स्वरूप को स्थापित करने की जरूरत है, इसलिए भी कि इस प्रकार की कुछ ऐसी बीमारियाँ होती हैं, जिनका इलाज सामान्यत: स्थापित एलोपैथी में देखने को नहीं मिलता है। जैसे, skin diseases होती हैं, autoimune diseases होती हैं, liver और kidney-related diseases होती हैं, viral infections, allergies हैं, इनके बारे में नहीं होता है। परन्तु इन चिकित्सा पद्धतियों से चूँकि लोग प्रभावित हो रहे हैं और वे लाभान्वित भी हो रहे हैं, तो आज आवश्यकता है कि उसको एक structured base बनाया जाए, ताकि फिर उसके base के ऊपर न सिर्फ लोगों को बेहतर लाभ मिल सके, बल्कि आगे हम इसका प्रयोग करके दुनिया में आगे और बेहतर ढंग से अपनी बात को रख भी सकें।

अब मैं यह कहना चाहूँगा कि चाहे animal source हो, mineral source हो या plant source हो, उससे मिलने वाली जो भी medicines हैं, उनका एक व्यवस्थित स्वरूप, जो scientific स्वरूप उभर कर आगे आना चाहिए, इसीलिए आयुष मंत्रालय ने inter-disciplinary co-relation establish करने की बात कही। जब हम inter-discipline की बात करते हैं, तो कभी-कभी लोग कहते हैं कि आपने तो केवल आयुर्वेद और होम्योपैथी कैसे जोड़ दिया, इनका आपस में क्या संबंध है और ऐसा प्रतीत होता है जैसे केवल यह एक पोलिटिकल आधार पर लिया गया निर्णय है। मैं यह कहना चाहूँगा कि सरकार ने जो यह निर्णय लिया है, यह बहुत ही व्यवस्थित और साइंटिफिक आधार पर लिया है। चूँकि यदि होम्योपैथी के बारे में कहा जाता है कि similia similibus curantur यानी like force जो है, वह like को ही cure करता है, तो आयुर्वेद में भी यह कहा गया है, 'सम सम: शमति', यानी समान पदार्थ, समान पदार्थ का शमन करता है। यदि यह कहा जाता है कि हम कोई ऐसी चीज को, जो नुकसानदेह भी हो सकती है, उसके द्वारा हम इलाज कर सकते हैं, तो आयुर्वेद में भी कहा गया, 'विषस्य विषमौषधम' यानी विष से विष का इलाज होता है। यदि ultra dilution की बात होम्योपैथी में है, तो आयुर्वेद में भी कहा गया है, 'मर्दनम् गुण वर्धनम्', which means that there are certain remedies in which you keep on diluting and keep on going into the finer element, and its power will keep on increasing, इसलिए मैं यह कहता हूँ कि यह आवश्यक है कि इसको आगे बढ़ाया जाए।

[डा. सुधांशु त्रिवेदी]

सर, इसका एक दूसरा पक्ष सामाजिक भी है। यदि हम 'हेलथ फॉर ऑल' की बात करते हैं, तो जब तक आर्थिक दृष्टि से सहज और सुगम चिकित्सा पद्धतियाँ उपलब्ध नहीं होंगी, तब तक 'हेल्थ फॉर ऑल' कैसे हो सकता है? अब यदि आप देखिए, तो होम्योपैथी में अपेक्षाकृत एक बटे दस कॉस्ट आती है स्थापित मेडिसिन्स की। दूसरा यह है कि इनको लेने का तरीका इतना सिम्पल है कि छोटा बच्चा, जो साल, दो साल, तीन साल का हो या बहुत बुजुर्ग, जिनके लिए हैवी मेडिसिन्स को consume करना मुश्किल होता है, वह भी आसानी से ले सकता है। तीसरा, एक economic aspect तो यह भी आता है कि इनकी expirty date नहीं होती है। ऐसा नहीं है कि दवा बनी और कुछ समय के बाद वह gone by हो गई, expire हो गई। इस प्रकार से इसके बहुत सारे सामाजिक प्रभाव भी हैं। यदि हम इस पूरे सिस्टम को व्यवस्थित कर सकें, तो इसके सामाजिक प्रभाव का भी उपयोग होगा।

अब यदि हम कोविड के दौर में देखें, तो पहली बार ऐसा हुआ कि भारत सरकार ने आधिकारिक रूप से किसी आयुर्वेदिक और होम्योपैथिक की दवा को यह कहा कि इसका प्रयोग करना चाहिए, जो आपने देखा कि चाहे आर्सेनिक एल्बम हो या च्यवनप्राश के लिए कहा गया। उसका कारण यह है कि जब हम कोविड का सामना कर रहे हैं, तो अभी तक उससे बचने के दो तरीके हैं, एक तो है कि वैक्सीन का निर्माण हो और एक है इम्युनिटी बूस्ट हो। इम्युनिटी बूस्ट होने के जितने भी आधार उपलब्ध हैं, वे आयुर्वेद और होम्योपैथी में ही उपलब्ध हैं। अभी तक के ज्ञात एलोपैथी सिद्धांत में वे उपलब्ध नहीं हैं। इसलिए सरकार ने इसे न सिर्फ इम्युनिटी बूस्टर के रूप में प्रतिपादित किया, बल्कि यह रिसर्च करवाने की भी शुरुआत की और मेरा यह मानना है कि यह आने वाले समय में देश के लिए बहुत महत्वपूर्ण होगी।

मैं एक बात और कहना चाहूँगा कि यदि हमारे पास यह विचार पहले होता, तो शायद आज हम और बेहतर स्थिति में होते। मैं होम्योपैथी के संदर्भ में quote करना चाहूँगा, जो गुरु रबीन्द्रनाथ टैगोर ने 30 अगस्त, 1936 को शांति निकेतन में कहा, "I have long been an ardent believer in the science of Homoeopathy and I feel happy that it has got now a greater hold in India than even in the land of its origin. It is not merely a collection of a few medicines but a real science with a rational philosophy at its base. We require more scientific interest and inquiry into the matter with special stress upon the Indian environment". यह मैंने इसलिए कहा कि जो कुछ गुरु रबीन्द्रनाथ टैगोर जी ने 1936 में कहा, यदि हमने बाद के वर्षों में स्वतंत्रता के बाद के कार्यकाल में आयुर्वेद और होम्योपैथी के कुछ research institutes establish कर लिए होते और उनमें हमारे पास कुछ पेटेंट्स होते, तो मैं कह सकता हूँ कि आज हम दुनिया में एक अलग ढंग से खड़े होते।

मैं अंत में यह कहना चाहूँगा कि जब हम एक नई चुनौती के सामने हैं और नई शताब्दी में नए तरीके से आगे बढ़ रहे हैं, तो अगर हमें वर्ल्ड का लीडर बनना है, तो हमें alternative

technology के थ्रू ही जाना होगा। Established technology को follow करते हुए हम follower बन सकते हैं लीडर नहीं, जैसे जो traditional Chinese medicine system है, उसमें जहाँ तक मुझे ज्ञात है, उसके अनुसार उन लोगों ने इतनी रिसर्च की कि मलेरिया की एक दवा traditional Chinese medicine system के माध्यम से रिसर्च करके...., एक महिला साइंटिस्ट थी, मुझे उनका नाम ध्यान में नहीं आ रहा है, उनको शायद नोबेल पुरस्कार भी मिला है। हमारे यहाँ ऐसी रिसर्च क्यों नहीं हुई? शायद कहीं न कहीं हमारे अंदर जो भारत के आत्मगौरव का भाव था, वह शायद उतना confidence नहीं रहा होगा, इसलिए हमने उसको establish नहीं किया।

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Dr. Trivedi, you will have to start winding up now.

DR. SUDHANSHU TRIVEDI: I am coming to the end. फाइनली, मैं सिर्फ यह कहना चाहूँगा कि आज 21st century में पिछले सौ सालों में बहुत से ऐसे साइंस थे, जो वहाँ से शुरू हुए, मगर हमारे साइंटिस्टों ने आगे बढ़ाया। चाहे सी. वी. रमन हों, चाहे डीएनए के क्षेत्र में हरगोविन्द खुराना जी हों या अभी जो गॉड पार्टिकल निकाला गया, जिसका नाम Higgs boson है, जो इंग्लैण्ड के साइंटिस्ट Peter Higgs और भारत के Satyendra Nath Bose के नाम पर है। आज जब हमने करके दिखाया है, तो हम इन नई विधाओं में वर्ल्ड लीडर बन सकते हैं और हमारी सरकार में, मोदी जी में जो अभिनव प्रयोग करने की क्षमता है, उसी के चलते हम इसमें एक नए dimension के साथ आगे बढ़ रहे हैं। यदि वेदों का वह वाक्य सार्थक करना है,

"पश्येम शरदः शतं
जीवेम शरदः शतं
श्रुणुयाम शरदं श्तं
प्रब्रवाम शरदः शतमदीनाः स्याम शरदः शतं
भूयस्य शरदः शतात्।।"

अर्थात सौ वर्ष तक जिएं, सौ वर्ष तक देखें, सौ वर्ष तक सुनें और सौ वर्ष तक रोग से प्रभावित न हों, तो वह इन्हीं व्यवस्थाओं के द्वारा संभव है। यह कहते हुए, मैं इस बिल का समर्थन करता हूँ।

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Now, Dr. Santanu Sen.

DR. SANTANU SEN (West Bengal): Madam, am I supposed to speak on both the Bills together?

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Yes, together; you have six minutes.

DR. SANTANU SEN: Thank you, Madam. It is really good to see you in the Chair.

I must start with that in the history, I have seen that there was only one Dhritrashtra and one Gandhari who were sufficient enough to ruin the Gurukul. But nowadays, we have seen that everywhere this Government, which is absolutely undemocratic, by privatization, is spoiling the entire health system by ruining the ancient systems of medicine. Everywhere they are putting seven Gandharis. I must not say that our hon. Health Minister, who belongs to our own profession, is Dhritrashtra. But I am sure that Dhritrashtra is sitting somewhere else and giving signals to ruin the entire health of the country.

Madam, I think I am a fool because till date, I am expecting something good from this Government, the leaders of which say that you don't need to take any medicine to fight Covid; Bhabhiji's papad will give you the cure and cow's urine will be the remedy for Covid. What more can be expected from this type of Government? This Government is in a mood to ruin all the ancient systems of medicine and to promote quackery which is obvious even in the National Education Policy 2020 where it is clearly mentioned that after 2030, there will be no existence of any individual system of medicine in the country. The Indian Medical Association has been opposing it since the beginning.

Madam, so far as the issue of homoeopathy is concerned, I must let you know that everywhere this Government is in a mood to dissolve elected bodies. The Homoeopathy Council was an elected body which was running the system very smoothly. They formed nearly 285 colleges. But, unfortunately, when they were running democratically and had 50 representatives from different States of the country, this elected body was simply dissolved and they formed a board of governors of seven members, seven Gandharis. The Indian homoeopathy system is very popular in West Bengal but not a single representative is from West Bengal. When this board of governors was formed, initially, it was for one year, 2018-19. They failed miserably to function; they did not visit medical colleges; they could not provide adequate number of teachers. So, they asked for an extension from 2019 to 2020. Now, indirectly, by admitting their failure, once again, they are seeking extension by another one year. There has been no election in the recent past; there is no transparency. They could not make any further progress. If you come to West Bengal, you will see that there is a National Institute of Homoeopathy there. It is in a miserable condition. You will find it unbelievable. They do not have teachers. They are running pediatric course without having a specialist doctor. On the contrary, in the new proposed Bill, they are saying

that for appointment to the post of lecturer, a person should be a post-graduate. I must let you know that there are many disciplines in homoeopathy like anatomy, gynaecology, pathology, community medicine, surgery, FMT, etc. But there is no specialization. So, how are they going to appoint lecturers in this system, this is my question, Madam.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Dr. Sen, you have only two minutes left.

DR. SANTANU SEN: Yes, Madam. Now, they are indirectly promoting quackery. They are telling that those, who have an experience of practising Homeopathy for last five years, would get registered, thus indirectly, they are promoting private medical colleges. Here and there, there is costuming of private medical colleges. Especially, if you go to the State of Gujarat, you would see.

Now, if I come to the IMCC Ordinance, Madam, National Medical Commission has been formed. Gazette Notification has been done but it is not functioning. What is the use of the Indian Medical Council once the National Medical Commission has been formed? I am a member of the National Medical Commission from West Bengal but since the formation of the National Medical Commission, I was never called in a meeting. No meeting took place. Only a Chairman is sitting on the chair, from AIIMS. He is good for nothing. He is doing nothing. Once again, they are asking for extension of this board of governors, again, the seven gandharis. Madam, I must let you know, it is absolutely essential...

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Hon. Member, only one minute is left. Please start concluding.

DR. SANTANU SEN: This board of governors is simply a parasite on the public exchequer. They are enjoying their power and doing nothing. Once the National Medical Commission has been formed, I think, there is no use for the extension of this board of governors because, practically, they are doing nothing. Extension is not at all needed. This board of governors is not functioning. My humble submission before our hon. Health Minister is that we need to know, we have the right to know, why, after getting Gazette Notification, the NMC has not yet been implemented properly?

My final submission, I would like to make before this Dhritarashtra, who is sitting somewhere else, and sending instructions to the Gandharis through hon. Health Minister, please count on politics, no problem; play religious card, as you do, no problem; feed peacock during pandemic, no problem; but please do not play with the health of the country. Thank you, Madam.

THE VICE-CHAIRMAN (SHRIMATI VAN DANA CHAVAN): Thank you, hon. Member. Now, Shri Prasanna Acharya. You have four minutes.

SHRI PRASANNA ACHARYA (Odisha): Madam, at the outset, I would compliment that you have been nominated by the hon. Chairman as a Panel Member.

Madam, we all know that Homeopathy is a very old system of medicine. If I am correct, it came to India in 1810. The other Indian system of medicines like Ayurveda is much older than Homeopathy also. Both these systems are very well prevalent in our country. Particularly, so far as the Homeopathy is concerned, the poor people of this country can afford Homeopathy treatment because it is comparatively cheaper. Therefore, we need to make this system, the Indian system of medicine and the Homeopathy system more robust.

But my contention is about this Ordinance. What was the necessity of clamping an Ordinance to bring these changes? My appeal to the Government would be, not to try administering this country through ordinances only. There is a Parliament here. Madam, I want to quote one line of Justice Bhagwati. During a judgment in one case, he observed that the power to promulgate an ordinance is essentially a power to be used to meet an extraordinary situation. In an extraordinary situation, the Government should bring ordinances. What was the extraordinary situation? As the hon. Minister said, it was the corruption prevalent in the Council, therefore, it was essential to supersede the Council and have another board of governors appointed by the Government. So, when was this corruption detected? If I am correct, in 2016, the Chairman of the then Council was arrested by the CBI on charges of corruption. So, what for was the Government sleeping for another two to three years? The Government came out with this Ordinance after two years. Then, it has been extending the Ordinances. Within that period, several sittings of Parliament were held. The Government could have very well come with these amendments to the Parliament.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Acharyaji, two minutes are left.

SHRI PRASANNA ACHARYA: Secondly, Madam, Prof. Saheb is sitting here and at that time, he was the Chairman of the Standing Committee. The Standing Committee, then, under his Chairmanship, had made a very detailed recommendation to the Government to bring certain changes in the Act but the Government did not act upon that. Madam, my contention is that, okay, now we support the Bill and my party also

supports the Bill. Regarding the Indian Central Medical Council Amendment which the Government has now brought in the form of a Bill, according to the recommendation of the NITI Aayog and what the NITI Aayog says, "The IMCC needs clear demarcation of powers and functions while this Ordinance does not clear that." सरकार यह जो बिल लायी है, इस बारे में कोई...

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): You have to start winding up please.

SHRI PRASANNA ACHARYA: So, the Bill needs a visionary look to identify the institutional deficiency and improve their functions before any excess powers to the Council. Thank you, Madam.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Next is, Prof. Ram Gopal Yadav. You have four minutes to speak.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): मैडम, धन्यवाद। महोदया, पिछले दिनों पहले मेडिकल काउन्सिल ऑफ इंडिया को सुपरसीड किया गया और इसके स्थान पर नेशनल मेडिकल कमीशन बनाया गया, शायद वह अभी पूरा बन नहीं पाया है या अगर बन गया है तो मुझे मालूम नहीं है। उसके बाद ये दोनों काउन्सिल्स सुपरसीड की गईं - होम्योपैथी से संबंधित और आयुर्वेद और आयुष से संबंधित। उनको सुपरसीड करने के लिए अध्यादेश लाया गया और दोनों के लिए बिल आए, जिनमें एक नेशनल होम्योपैथी कमीशन के रूप में और एक National Commission for Indian System of Medicine के रूप में, दोनों बिल स्टैंडिंग कमेटी के पास गए, उनकी रिपोर्ट्स आयीं, रिपोर्ट्स की कुछ संस्तुतियां स्वीकार की गईं। इस सदन से वे दोनों बिल पास हो चुके हैं, जो लोक सभा में under consideration हैं, यदि लॉकडाउन न होता तो शायद वे दोनों बिल पास हो गए होते। अध्यादेश लाने की जो ज़रूरत हुई, वह इसलिए कि समय पर एक कमीशन को बना ही नहीं पाते हैं। मेडिकल काउन्सिल ऑफ इंडिया को सुप्रीम कोर्ट ने एक साल का समय दिया था। एक साल में नहीं बनाए गए तो वहां से डांट पड़ी, फिर वह भंग हुआ, तब जाकर वह बना। इसमें भी मैं सरकार से यह चाहूंगा, क्योंकि ये दोनों बिल बहुत लिमिटेड उद्देश्य के लिए हैं, ये बोर्ड ऑफ गवर्नर्स का कार्यकाल बढ़ाने के लिए हैं। जब तक National Commission for Homoeopathy और National Commission for Indian System of Medicine नहीं बन जाते, तब तक ये बोर्ड ऑफ गवर्नर्स रहेंगे, यह अध्यादेश लाने की संवैधानिक बाध्यता गवर्नमेंट के सामने है, क्योंकि लॉकडाउन के चलते लोक सभा में ये बिल आ नहीं सके। मैं सिर्फ दो बातें कहना चाहूंगा। एक तो गवर्नमेंट से यह अनुरोध है कि यह जो National Commission for Homoeopathy और National Commission for Indian System of Medicine बिल पास हो जाएंगे, एक्ट बन जाएंगे तो फिर इतना विलम्ब मत कीजिए कि एक बार फिर आपको अध्यादेश लाना पड़े।

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Prof. Ram Gopal Yadav, you have two minutes left.

प्रो. राम गोपाल यादव: दोनों विधाएं, दोनों प्रणालियां बहुत महत्वपूर्ण हैं, देश के 70 परसेंट लोग अब भी आयुर्वेद और होम्योपैथी से इलाज कराते हैं। ऐलोपैथी इतनी महंगी है कि प्राइवेट अस्पताल में कोरोना का मरीज़ जाए जो एक-एक दिन में एक-एक लाख रुपये चार्ज कर रहे हैं। सबसे सस्ती तो होम्योपैथी है और कई ऐसे रोग हैं, जिनका ऐलोपैथी में कोई इलाज नहीं है, जैसे मस्से हो जाते हैं, मुहांसे हो जाते हैं, इनका केवल होम्योपैथी में इलाज है। आयुर्वेद में बहुत सारे ऐसे रोग हैं, जिनको जड़ से नाश करने की क्षमता है, लेकिन ऐलोपैथी नहीं कर सकती। आयुर्वेद हिन्दुस्तान की बहुत पुरानी प्रणाली है। वाल्मीकि रामायण ने और गोस्वामी तुलसीदास ने तो सुषेण वैद्य को अमर कर दिया, लक्ष्मण को संजीवनी से ज़िंदा कर दिया था, यह आयुर्वेद ही था। हमारा पूरा अथर्ववेद आयुर्वेद है।

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): You have to start winding up.

प्रो. राम गोपाल यादव: मैं समाप्त कर रहा हूं। मैं जानता हूं कि यह सरकार की मजबूरी है कि जब वे अभी तक उस कमीशन को बना ही नहीं पा रहे हैं तो ऑर्डिनेंस लाना पड़ेगा। हमें इसको सपोर्ट करना ही पड़ेगा, लेकिन मैं यह ज़रूर चाहूंगा कि जब ये लोक सभा से पास हो जाएं और एक्ट बन जाएं तो समय के अंदर इन दोनों कमीशन को एक साल के अंदर बना लीजिए, वरना फिर आपको इस सदन में अध्यादेश लाना पड़ेगा और शर्मिंदगी उठानी पड़ेगी। इसके साथ ही मैं अपनी बात को समाप्त करता हूं और इन दोनों विधेयकों का समर्थन करता हूं। इसके साथ ही मैं अपनी बात को समाप्त करता हूं और इन दोनों विधेयकों का समर्थन करता हूं।

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): I thank all the Members who have been keeping the time. Next is Shri Tiruchi Siva. You have three minutes.

SHRI TIRUCHI SIVA (Tamil Nadu): Madam, Vice-Chairperson, we congratulate you for being a member of Panel of Vice-Chairmen. This Bill is one more attempt of this Government to strike at the roots of federalism. From the day one they assumed the office, most of the Bills that have been passed, with the majority which they are having now in the Parliament, have taken away the powers of the State Governments. There are many reasons, I will confine to the time that has been allotted to me. I don't want to embarrass you when you are in the Chair. The Homoeopathy Central Council Act, 1973 and the Indian Medicine Central Council Act, they were amended again by way of an Ordinance. The Council was superseded and they appointed a Board of Governors for a term of one year, and the Ordinance in the year 2018, later brought as a Bill,

extended that as two years and now it is extended for three years. As everyone raised their concern, it cannot be extended further and further instead of constituting the Commission. Our concern is, the Standing Committee has very clearly stated about the Commission that there is no representation of State Medical Councils in the Advisory Council. That is why it was recommended that there should be a provision for representation of elected members of State Medical Councils and further, it is recommended that the Advisory Council should include Vice-Chancellors of recognised Homoeopathy Colleges as well as for the other one. The Government, of course, is against what it has stated in the Statement of Objects and Reasons.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): You have one minute left.

SHRI TIRUCHI SIVA: It defeats the very purpose of the 2018 Amendment. Presently, the Board of Governors, all the seven are appointed by the Central Government. I think there is no representation and all the things now are under the Central Government. They are unifying everything instead of multi-dimensional country and, especially, when Federalism is the basic principle of our Constitution, all the powers are taken by the Centre. Now, the Board of Governors is appointed by the Central Government and there is no voice or nothing is heard from the State Government. So we suggest that, at least, hereafter, the State Governments should be taken into consideration and the Standing Committee's recommendations should be included when they constitute the Commission.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Now, Shri V. Vijayasai Reddy. You have three minutes.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Madam, I congratulate you at the outset. In Andhra Pradesh, we have been strictly following the system of 50 per cent reservation to women by the hon. Chief Minister, Shri Y.S. Jaganmohan Reddy *garu.* So I hope you will give more time because you are sitting in the Chair.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Thank you, it is the beginning.

SHRI V. VIJAYASAI REDDY: Madam, first I am addressing the Central Council Bill. I have two suggestions to make to the hon. Minister in this regard. The hon. Minister is sitting in the Lok Sabha Chamber. Under Section 3, sub-section (C), sub-

11.00 A.M.

[Shri V. Vijayasai Reddy]

clause (1), the Board of Governors or Central Council in performance of its functions shall be bound by such directions on questions of policy other than those relating to technical and administrative matters as Central Government may give in writing. This is the Section in verbatim. Hon. Minister, why cannot we have an independent Board for promotion of Indian medicine and not depend on the Central Government to issue directions each time? This is what my suggestion is. Secondly, Section 3, sub-section (C), clause (2) says that the decision on whether it is a question of policy shall be final. Can the Minister explain this overreach of the Central Government in this issue? This is definitely overreach, hon. Minister. Now coming to Homoeopathy, there was a proposal in 2014 in the Ministry to amend the Medical Termination of Pregnancy Act to allow Ayurveda acharyas and Homoeopathy doctors to conduct medical termination of pregnancy.

What happened to this proposal? Is it still pending or has it been given up? Homeopathy market share in India is more than ₹ 4,000 crores and it is growing at the rate of about 20 per cent. Only 15 per cent is in organized sector and 85 per cent is in unorganized sector.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Hon. Member, you will have to start winding up. Only one minute left.

SHRI V. VIJAYASAI REDDY: Madam, I will take one more minute. What efforts is the Government taking in this regard? The third point is, the Ministry has set a target to open up 4,200 AYUSH Health and Wellness Centres. What is the status now? How many Health and Wellness Centres of AYUSH have been opened in Andhra Pradesh so far? Finally, my last point is, 50 bedded AYUSH hospital at Visakhapatnam under National AYUSH Mission was approved and ₹ 2.2 crore was allotted to it also. I would like to know from the hon. Minister the status of the same and why can the Ministry not have AYUSH medical college in Visakhapatnam as there is also a regional Ayurvedic Research Institute at Vijayawada. With this, I support the Bill. Thank you very much.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Thank you for keeping up the time and so was Tiruchi Siva*ji* also. Now, Shri Ram Chandra Prasad Singh.

श्री राम चन्द्र प्रसाद सिंह (बिहार): उपसभाध्यक्ष महोदया, आपको बहुत-बहुत बधाई। मैं इन दोनों बिल्स का समर्थन करता हूं। मैं सबसे पहले तो यह बताना चाहता हूं कि होम्योपैथी की

शुरुआत जरूर जर्मनी में हुई, लेकिन आज हिंदुस्तान के हरेक कोने में लोग इस चिकित्सा पद्धति का लाभ ले रहे हैं। हम कोई डॉक्टर तो नहीं हैं, लेकिन बताया जाता है कि इसमें symptoms सबसे महत्वपूर्ण हैं। अगर symptoms का सही पता चल जाता है, तो जैसा अभी प्रोफेसर साहब बोल रहे थे कि होम्योपैथी की दवा सबसे कारगर सिद्ध होती है। इसी के चलते आप देखेंगे कि पूरे हिंदुस्तान में आज होम्योपैथी के तीन तरह के practioners हैं। पहला, जो डिग्री लिए हुए हैं और वे सरकारी अस्पतालों में प्रैक्टिस कर रहे हैं। दूसरे, जो ग्रामीण क्षेत्रों में हैं और जिन्हें हम बिहार में ग्रामीण चिकित्सक कहते हैं और लोग उन्हें quack भी बोलते हैं, तो वे लोग भी अपने अनुभव के आधार पर और जो भी literature उपलब्ध है, उसके आधार पर लोगों की सेवा कर रहे हैं। तीसरे, ऐसे बहुत सारे पढ़े-लिखे लोग हैं, जो होम्योपैथी की अच्छी-अच्छी किताबें हैं, उनको अपने पास रखते हैं। होम्योपैथी की दवाएं, जो बिल्कुल स्टैण्डर्ड की होती हैं, उनको रखते हैं और उसके आधार पर खुद का और लोगों का इलाज करते हैं। इस बिल के आ जाने के बाद मैं यह जरूर अपेक्षा करूंगा कि हमारा जो पूरा का पूरा होम्योपैथी का सिस्टम है, उसका जो education का सिस्टम है, उसका एक standardization होना चाहिए और साथ ही जो भी दवाएं हैं, उनकी quality भी अच्छी हो और कोई spurious medicine मार्किट में न रहे, उसकी भी व्यवस्था होनी चाहिए और literature, क्योंकि बहुत-से लोग इसे पढ़ते भी हैं, तो उच्च quality का literature भी मिलना चाहिए। इसके साथ जो Indian systems of medicine हैं, जिसमें हमारा आयुर्वेद सबसे पुराना है...

उपसभाध्यक्ष (श्रीमती वंदना चव्हाण): सर, एक मिनट बाकी है।

श्री राम चन्द्र प्रसाद सिंह: और इस पद्धति से हमारे देश में लोग वर्षों से सभी बीमारियों का इलाज करते रहे हैं और निश्चित रूप से इसमें भी अगर पूरे का पूरा हमारा जो मेडिकल एजुकेशन सिस्टम है, उसको standardize किया जाएगा, दवाओं के बारे किसी को ensure किया जाएगा, तो निश्चित रूप से इससे भी हमारे देश के लोगों को चिकित्सा में बहुत लाभ मिलेगा। महोदय, मैं इन दोनों बिल्स का समर्थन करता हूं और निश्चित रूप से सरकार से अनुरोध करूंगा कि इस प्रकार की व्यवस्था होम्योपैथी में और Indian systems of medicine में भी की जाए, जिससे कि हमारे यहां की जो स्वास्थ्य की सुविधा है, वह बेहतर हो सके। आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्रीमती वंदना चव्हाण): धन्यवाद, सर। Now, Shri K. Somaprasad.

SHRI K. SOMAPRASAD (Kerala): Madam, I am sitting in Lok Sabha Chamber.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Yes, please. You have three minutes to speak.

SHRI K. SOMAPRASAD: I would like to comment on this. Homeopathy Central Council (Amendment) Bill. Madam, this Bill is introduced to avoid the administrative stagnation and to extend the period of Board of Governors for one more year. The

[Shri K. Somaprasad]

Government had extended the period for one year, last year. This year, the Government is extending by one more year. I am afraid that the Government would come in the next year for another only. I would like to know how many years the Government would take to form the National Commission. The Homeopathy branch has also played a remarkable role in this pandemic period. No doubt at all. Even though it is not an indigenous branch, it is a fast growing branch in India. A large number of patients depend on this branch. But, Homoeopathy does not get much attention from the State Governments or from the Centre. I would like to point out one thing. There are many unqualified Homoeopathy doctors who are practising all over India. There is no effective regular mechanism to find out the unqualified doctors. This needs to be stopped and the States need to be supported to do more research and clinical trials with the Homoeopathy medicines. Now the States are not doing any clinical works due to lack of funds. The Central Government should see to it that the State Governments are assisted. So, the Central Government should fund the State Governments to promote this system of medicine. That is all. Thank you.

THE VICE CHAIRMAN (SHRIMATI VANDANA CHAVAN): The next speaker is Prof. Manoj Kumar Jha, you have three minutes' time.

PROF. MANOJ KUMAR JHA (BIHAR): I know, Madam. शुक्रिया, माननीय उपसभाध्यक्ष महोदया, मैं जानता हूं कि उस कुर्सी में ही कुछ है कि मौसम और माहौल वैसा ही रहता है। Madam, my first intervention would be कि मैं सरकार से आपके माध्यम से और सदन के माध्यम से कहना चाहता हूं कि आयुष मंत्रालय के गठन के बाद एक बार उसका भी मूल्यांकन होना चाहिए कि 2014 में इस मंत्रालय के गठन के बाद हमने कौन सी उपलब्धियां हासिल कीं। मेरी समझ में यह भी नहीं आता है कि Yoga और Naturopathy को आप IMCC Act से लगातार बाहर क्यों रख रहे हैं? हज़ारों छात्र हैं जो Ph.D किए हुए हैं, BNYS, MD, Ph.D programme किए हुए हैं, पचास मेडिकल कॉलेजेज़ ऐसे हैं - उनके बारे में जो बेरुखी है, वह बेरुखी हमारी समझ में नहीं आ रही है।

तीसरी चीज़ जो मैं आपके माध्यम से कहना चाहता हूं, referring to the point 2 of Statement of Objects and Reasons, कि यह इतना sweeping denigration है, इससे पहले के structures and process का, कि कहीं न कहीं एहसास होता है कि क्या उन्होंने कुछ भी, दस प्रतिशत भी अच्छा नहीं किया, क्या सब कुछ ज़मींदोज़ था, इतना बुरा था! मैं समझता हूं कि इसे ध्यान में रखना चाहिए और इस तरह के Statement of Objects and Reasons में थोड़ी सावधानी बरतनी चाहिए, it should be more balanced.

मैडम, ऑर्डिनेंस के संबंध में मेरे कई साथियों ने कहा। अब इस सरकार से मैं शिकायत भी नहीं करना चाहता। यह सरकार नहीं है, ऑर्डिनेंस फैक्ट्री है। ऑर्डिनेंस की क्या exigency है, क्या immediacy होती है, उसका कोई ज़िक्र नहीं होता है, बस ऑर्डिनेंस चाहिए, पार्लियामेंट recess में है, ऑर्डिनेंस चाहिए। Now, I look at the board powers of the Central Government. आज अगर मैं IMCC की बात करूं तो यह कौन सा सहकारी संघवाद है, इस सरकार का? प्रधान मंत्री जी और तमाम मंत्रीगण बार-बार Cooperative Federalism कहते हैं और मैंने दो-ढाई वर्षों में इस सदन में बैठकर देखा है कि Cooperative Federalism तो कतई नहीं है, सहकारी संघवाद कहीं से दिखता नहीं है। मैं समझता हूं कि अगर मैं एक शब्द का प्रतीक के रूप में इस्तेमाल करूं तो वह है - अहंकारी संघवाद, जो अलग-अलग नस्लों पर - चाहे आर्थिक क्षेत्र का मामला हो, चाहे स्टेट का hand-holding का मामला हो - उन सब चीज़ों में दिखता है। मैं सिर्फ इतना आग्रह करूंगा कि इस बिल को थोड़ा balanced बनाइए। Board of Governors में तमाम powers आपके पास हैं, राज्यों और केन्द्र के बीच में टकराव के कई लक्षण हमने बीते दिनों में देखे हैं।

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Hon. Member you have only one minute left. So, please start winding up your speech.

प्रो. मनोज कुमार झा: बिल्कुल, मैंने पहले ही कहा कि उस कुर्सी में ही कुछ है। Anyway, मैं सिर्फ इतना कहकर अपनी बात खत्म करूंगा कि आप Yoga and Naturopathy को इसमें शामिल करें। आयुष मंत्रालय बनने के बाद बहुत अच्छा लगा था और ऐसा लगा था कि कोई बहुत बेहतरीन चीज़ देखने को मिलेगी। एक जो मैंने पहले माननीय मंत्री महोदय से कहा था कि इस तरह की चीज़ों के नाम पर जो बाज़ार में कई चीज़ें चल रही हैं, उन पर अंकुश लगाने की भी व्यवस्था होनी चाहिए और इसका spread पूरे हिन्दुस्तान में हो। मैं पुन: आपको बहुत-बहुत बधाई देता हूं और जय हिन्द के साथ आपका शुक्रिया अदा करता हूं, शुक्रिया।

SHRI BINOY VISWAM (Kerala): Madam, I am so glad to see you on that Chair. I join all my friends to congratulate you on this assignment. Madam, these two Bills are to be opposed because this is not a solution for the ailments. We often say about the drug-induced ailments. The drug itself will cause ailments. This is what is happening in the Homoeopathy, Ayurveda and all other systems of medicines here. I should say that Minister personally is not to be blamed. He is only a part of the system. The system, we all know, is causing all ailments. In Malayalam we used to say, "*kurundotikke vadam picuchhal*'. '*Vadam is paralysis*', '*kurundotikee*' is the medicinal herb, which is the best treatment for that. If that herb itself will be affected by that ailment of paralysis, what can we do? This is the problem here. The Government is telling about Homoeopathy Council and other Council. Both of them are corrupt. So, they came with a treatment of Board of Governors. Are they free from corruption? No, Madam. They are also

[Shri Binoy Viswam]

equally involved and immersed in corruption. All the selections are mainly made by the Government itself. There is no democracy and no criterion is followed. Whoever the Government wants he can be a Governor. Those Governors without protest are trying to do whatever they like.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Viswam*ji*, you have one minute more. You will have to conclude.

SHRI BINOY VISWAM: That, of course, leads to more and more ailments. So, I request that the treatment is something else. So, the Government should see to it that and try to have a rebirth for the democratic functioning of the Councils with a lot of measures, with honest measures. I hope that the Minister will see to it that once again he will not come with such an Ordinance in this House. This is my humble request. With this, I oppose the Bill.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Madam, I must congratulate you for being in the Chair. The Central Council of Homoeopathy regulates and controls the education and practice of homoeopathy. The Government intends to supersede the Central Council of Homeopathy and it wants to re-constitute another Council in a time-bound manner. But it is not happening. Hence, it keeps on extending the year by which the Central Council has to be constituted. As a stop gap arrangement the affairs of the Central Council are entrusted to the Board of Governors. Through this amendment, the Government is extending the existing period from 2 years to 3 years. With this limited purpose the Government has brought this amendment. Madam, at this juncture, I wish to place some request before the Government. Homoeopathy is a system of medicinal treatment in which there is no side effect. The Homeopathy system of medicine is to be promoted in a big way. In order to achieve this target, we have to increase number of Homoeopathy Colleges across the country particularly in the State of Andhra Pradesh. Madam, as on date, there are only 5 Homoeopathy Colleges in the State of Andhra Pradesh. Out of these colleges, 3 are Government Colleges and 2 are private colleges. All these colleges are affiliated to Dr. N.T.R. University of Health Sciences, Vijayawada. I also request the Government to upgrade the status of the Dr. N.T.R. University of Health Sciences, Vijayawada in to an Institute of National Importance.

THE VICE-CHAIRMAN (SHRIMATI VANADAN CHAVAN): Hon. Member, you have to start winding up, please.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Lifestyle-related diseases are on the rise. Indian System of Medicines has to be re-oriented in such a way that they have to cure the lifestyle related diseases such as diabetes, blood pressure, thyroid problem, heart related problems, etc. New diseases are coming one after another. With these submissions, I support the Bill. Thank you, Madam.

श्री अशोक सिद्धार्थ (उत्तर प्रदेश): मैडम, आपका बहुत-बहुत स्वागत है और आपको बहुत-बहुत बधाई है। मैडम, मैंने अभी स्वास्थ्य मंत्री जी को सुना और अपने तमाम सदस्यों को भी सुना है। उन्होंने यह कहा कि भारतीय चिकित्सा पद्धति और होम्योपैथी चिकित्सा पद्धति बहुत ही अच्छी पद्धतियां हैं। देश की गरीब जनता के स्वास्थ्य के लिए सस्ती पद्धतियां होने के बाद भी, जो इस पद्धति के माध्यम से इलाज करने की प्रक्रिया है, उसके बारे में हमारे तमाम साथियों ने चर्चा की। मैं माननीय स्वास्थ्य मंत्री जी और सरकार से कहना चाहता हूं कि चाहे वह भारतीय चिकित्सा पद्धति हो, चाहे होम्योपैथिक चिकित्सा पद्धति हो, ये पद्धतियां देश की जनता के लिए तो अच्छी हैं। लेकिन सरकार के द्वारा बार-बार ऑर्डिनेंस लाना लोकतंत्र के स्वास्थ्य के लिए अच्छा नहीं है। इसलिए मैं सरकार से यह जानना चाहता हूं कि इस बात की क्या गारंटी है कि 1973 के एक्ट की कमियों में सुधार करने के लिए जो बोर्ड ऑफ गवर्नर्स की काउंसिल बनाई गई थी, उसने अपना कार्य समय पर पूरा नहीं किया। जिन लोगों ने अपना कार्य समय पर पूरा नहीं किया, क्या उनके खिलाफ या उनके ऊपर कार्यवाही करने की आगे की कोई योजना सरकार के पास है या नहीं है? अगर ऐसी कोई योजना नहीं है, तो फिर यदि बार-बार उन्हीं का समय बढ़ाकर अवसर दिया जाएगा, तो क्या गारंटी है कि वे अगले और एक साल के लिए दिए गए समय में इस कार्य को पूरा करने का काम करेंगे, इस कार्य को पारदर्शिता के साथ करेंगे और भ्रष्टाचार नहीं होगा? जैसा कि प्राय: देखा जाता है कि पूरे देश में, चाहे वह भारतीय चिकित्सा पद्धति के अस्पताल हों, मेडिकल कॉलेज हों या होम्योपैथी के अस्पताल हों, उनको दोयम दर्जे का अस्पताल समझा जाता है। उन्हें दोयम दर्जे का अस्पताल क्यों समझा जाता है? उन्हें ऐसा इसलिए समझा जाता है, क्योंकि यह माना जाता है कि वे लोग झोलाछाप डॉक्टर्स हैं।

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Hon. Member, please start winding up.

श्री अशोक सिद्धार्थ : मैडम, आपके निर्देश के अनुसार मैं बस एक मिनट में खत्म कर रहा हूं। इन पद्धतियों को हमेशा दोयम दर्जे का इसलिए माना गया, क्योंकि जो एलोपैथी पद्धति भारत में आई, वह अंग्रेज़ों के द्वारा लाई गई थी और हमारी मानसिकता में अंग्रेज़ों की गुलामी अभी तक खत्म नहीं हुई है, इसलिए भारतीय पद्धतियाँ, जो जीवक के समय से लेकर Hahnemann के समय की होम्योपैथिक पद्धति है, जिससे हम गरीबों को सस्ता और आसान तरीके का इलाज दे सकते हैं, उस पद्धति से इलाज नहीं किया जाता है। मैं सरकार से यह बात जानना चाहता हूं कि जो बोर्ड ऑफ गवर्नर्स बनेंगे, क्या उनमें एस.सी./एस.टी. वर्ग के लोगों को भी गवर्नर बनाने का काम किया जाएगा? मैं चाहूंगा कि मंत्री जी अपने उत्तर में इसका जवाब जरूर दें। आपने मुझे यहाँ बोलने का अवसर दिया है, इसके लिए बहुत-बहुत धन्यवाद।

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): धन्यवाद उपसभाध्यक्ष महोदया। मैडम, इस होम्योपैथी बिल के बारे में, इस पद्धति के बारे में यह कहा गया है कि भारत में यह ऐसी तीसरी चिकित्सा पद्धति है, जिसके माध्यम से लोगों को लाभ पहुंच रहा है, स्वास्थ्य लाभ पहुंच रहा है। मैडम, आयुष मंत्रालय की रिपोर्ट है कि 26.3 प्रतिशत की दर से प्रति वर्ष इस चिकित्सा पद्धति की ग्रोथ हो रही है यानी होम्योपैथी को अपनाने की जो स्वीकार्यता है, वह 26.3 प्रतिशत हर साल हिन्दुस्तान में बढ़ रही है। लेकिन जब सरकार बजट अलॉट करती है, 2,122 करोड़ रुपये का टोटल बजट आयुष मंत्रालय का है, लेकिन उसमें से होम्योपैथी के लिए मात्र 138 करोड़ रुपये का बजट निर्धारित किया गया है, जो इस चिकित्सा पद्धति को देखते हुए बहुत कम है। इस बजट को बढ़ाया जाना चाहिए। देश में होम्योपैथी के जो सरकारी अस्पताल हैं, उनकी संख्या 207 है, जो डॉक्टर्स की संख्या है, वह 2 लाख 24 हजार के आसपास है, जो डिस्पेंसरीज़ हैं, वे 7,856 हैं और इतना बड़ा नेटवर्क होने के बावजूद, अगर आप सोचते हैं कि होम्योपैथी को हिन्दुस्तान में बढ़ावा आप 138 करोड़ रुपये के बजट से दे पायेंगे, तो मुझे लगता है कि यह बहुत मुश्किल काम है। अभी यहां पर कहा गया, सरकार की तरफ से भी और विपक्ष की तरफ से भी कि होम्योपैथी वह पद्धति है, जिसमें जड़ से बीमारी को खत्म किया जाता है। यह ऐसी होम्योपैथी है, यह ऐसी विधा है, जिसमें मीठी गोली दी जाती है। मैडम, यह सरकार भी मीठी गोली देकर हिन्दुस्तान में जड़ से सारी चीज़ों को खत्म करने पर लगी हुई है। वह चाहे सरकारी नौकरियां हों, वे जड़ से खत्म हो रही हैं, हिन्दुस्तान में रोजगार जड़ से खत्म हो रहा है। हिन्दुस्तान में नफरत की राजनीति लगातार बढ़ रही है। सरकार की काम करने की जो पद्धति है, होम्योपैथी की तरह मीठी गोली देकर, असत्य वायदे देकर....

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Sanjay*ji*, please start winding up.

श्री संजय सिंह: मैडम, मैं बस खत्म कर रहा हूं। असत्य वायदे करके, देश को गुमराह करके जड़ से सारी चीज़ों को खत्म करना। मैडम, मैं आज आपके सामने बोल पा रहा हूं, यह मेरा सौभाग्य है। आपको इस चेयर पर देखकर मुझे प्रसन्नता हो रही है, लेकिन इस सरकार ने इस काबिल भी शायद मुझे नहीं छोड़ा है और हो सकता है कि चार दिन बाद मैं जेल में दिखूं। देशद्रोह का मुकदमा लगा दिया, मैडम, देशद्रोह का मुकदमा। * देशद्रोह का मुकदमा लगा दिया? ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Sanjay*ji*, please stick to the issue.

श्री संजय सिंह: क्या इस सदन में बैठने वाला सदस्य देशद्रोही है, मैं इस सरकार से पूछना चाहता हूं?

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Sanjay*ji*, please stick to the issue.

---

* Explinged as orderd by the Chair.

श्री संजय सिंह: मैडम, अगर हम देशद्रोही हैं, तो मुझे उठाकर जेल में डाल दिया जाए ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Thank you, Sanjay*ji*.

श्री संजय सिंह: इस देश के सर्वोच्च सदन में बैठकर एक देशद्रोही आपके सामने बोल रहा है, तो मुझे जेल भिजवाइए।

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Thank you, Sanjay*ji*.

श्री संजय सिंह: मैं अपनी बात को समाप्त करता हूं, धन्यवाद।

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Thank you. The next speaker is Dr. Hanumanthaiah. You have eight minutes. But, we have a message to wind up the discussion by 11.30. So, if you can keep it short, I will really be obliged.

DR. L. HANUMANTHAIAH (Karnataka): Okay, Madam. Madam, I thank you very much for giving me this opportunity. I just wanted to bring to the notice of this august House as well as the hon. Minister one thing. Sir, from 2014, you have issued seven Ordinances, in spite of Parliament running regularly. Of course, during COVID, there is a gap. Otherwise, the Parliament was functioning regularly. What was the necessity to issue so many Ordinances? And, I have no other option but to call this as 'Ordinance raj' and 'Ordinance Government.' You had brought many Ordinances in 2014. You have issued the Coal Mines (Special Provisions) Ordinance; the Coal Mines (Special Provisions) Second Ordinance; the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Ordinance, 2014; it was issued the second time in 2015; the Negotiable Instrument (Amendment) Ordinance, 2015; it was issued again in 2015; you have issued The Enemy Property (Amendment Validation) Ordinance, 2016, for five times; The Indian Medical Council Ordinance was issued in 2018, 2019 and again in 2019. It was issued three times! The Muslim Women (Protection of Rights on Marriage) Ordinance in 2018, 2019 and again issued in 2019! This Homoeopathy Central Council Ordinance was issued in 2019 and again in 2020. Sir, what is the necessity? I wanted to know whether the Government is interested to run administration on Ordinances or to make legislation when Parliament is regularly meeting, except during COVID period.

Madam, first, I wanted to speak on the Indian Medical Central Council (Amendment) Bill. It is a stop-gap arrangement. The Bill is a stop-gap arrangement to temporarily supersede the Central Council of Indian Medicine owing to its poor functioning. It is

[Dr. L. Hanumanthaiah]

going to be replaced with the proposed National Council of Indian System of Medicine. The supersession of the Central Council, through this Bill, is for a period of one year until the Board of Governors is constituted to exercise its powers. The Board of Governors consists of 10 members. This is what is proposed in the Bill. I wanted to ask you one thing. You have mentioned in the Bill that you will appoint eminent persons in the field of Indian medicine or eminent administrators. The Board is bound by the directions of the Central Government on policy matters. Madam, I wanted to ask the Government, through you, why 10 members have not been prescribed as to how many members are the Indian medical experts and how many will be with administrative background. See, the day may come that you may not appoint Indian medical experts at all. There will only be the administrative or *ex-officio* members. What will happen then? The entire Board will be run by the officers or run at the directions of the Government! Hon. Minister, you should prescribe this. In other Bills, you have mentioned that there will be three experts. When you brought a Bill on teaching and research of Ayurveda in Gujarat, you have mentioned in that very Bill that there will be three experts and there are three others, including Secretary (AYUSH) and Minister of Ayush. But, in this Bill, why such specification is not there? If you don't appoint experts. Professors, field experts who have done research in that, who have taught medicine for so many years, what will happen to this Board?

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Please observe silence.

DR. L. HANUMANTHAIAH: You have already mentioned that the Central Government will give direction on policy matters. If that is the case, I wanted to ask what about the autonomy of this Board. Madam, there would not be any autonomy even in academics! If you don't maintain autonomy in academics, what will happen'? The Indian Medicine Council Board will run under the Government and Minister directly. It is fine that you are a doctor and you are heading the Ministry of Health and Family Welfare. But, if there is a Minister who is not a doctor, does not have knowledge about health and family welfare, then the entire Board will run under a person who does not have any knowledge about medicine! What will happen then? So, at least, for God's sake, I request you to precisely mention it here.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): You will have to start winding up, Hanumanthaiah*ji*.

DR. L. HANUMANTHAIAH: Out of ten members, five should be experts and the rest you can appoint as *ex-officio* members.

Madam, there is one more important factor. Yoga and Naturopathy is totally kept away from this. Who is interested in this? And, I wanted to know the vested interest playing in this.

Hon. Prime Minister, Shri Narendra Modi*ji*, every year, after this Government came to power, has been following the International Yoga Day as a National Day and celebrations are also done.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Please observe order here. Excuse me, Members, please observe order. On the right side, please observe order in the House.

DR. L. HANUMANTHAIAH: At the same time, you don't want to prescribe syllabus. You don't want to have Naturopathy as study material. You don't want to have it as degree. But, you wanted to take advantage of it. Sir, I wanted to ask you: How can it be done when Yoga and Naturopathy are kept away from this Bill?

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Hon. Member, you will have to wind up, please.

DR. L. HANUMANTHAIAH: One minute, Madam.

Madam, autonomy must be maintained in all the Government bodies. In UGC we are maintaining autonomy. So, here also, you please maintain autonomy.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Please wind up, Hanumanthaiah*ji*.

DR. L. HANUMANTHAIAH: So, I request you to ensure that Board of Governors will exercise their powers based on directions given by the Government should not be there in the Bill.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Okay. I am calling the next speaker. Hanumanthaiah*ji*, please wind up.

DR. L. HANUMANTHAIAH: There should be experts. The Ayush Ministry's regulating the Council is not proper. So, Madam, I request, through you, the hon. Minister to make these amendments and we will pass the Bill. Thank you.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Thank you. Shrimati Roopa Ganguly. She is absent. Dr. Vikas Mahatme. Mahatme*ji*, you have eight minutes. But, if you can make it shorter, I will be obliged.

DR. VIKAS MAHATME (Maharashtra): It is very nice to see an eminent lady from Maharashtra in the Chair.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Thank you.

DR. VIKAS MAHATME: I think, we should change the routine nomenclature to 'Chairperson', from 'Chairman' because 'Chairman' is not gender-neutral. It will be better if we say 'Chairperson.'

Thank you Madam. As you know, the Bill is a very important one. ये जो The Indian Medicine Central Council (Amendment) Bill और The Homoeopathy Central Council (Amendment) Bill हैं, हमें इनकी पार्श्वभूमि जाननी चाहिए। 2016 में अरविंद पणगरिया जी की अध्यक्षता में एक कमिटी form की गई थी, ताकि हम इनकें सुधार कर सकें, क्योंकि जिनके ज़रिए Indian Medicine Central Council और Homoeopathy Central Council तैयार की गई थीं, वे Acts 1970 और 1973 के थे। इसकी वजह से इनमें कुछ कमियाँ थीं।

(**श्री उपसभापति** *पीठासीन हुए*)

जैसे कि इसके लिए जो basic mandate था, वह यह था कि uniform standard of education रहना चाहिए, लेकिन हम सबको पता है कि आयुष की एक ही डिग्री महाराष्ट्र से, बिहार से, दिल्ली से, तमिलनाडु से अलग-अलग तरह की थीं, अलग-अलग तरह के उनके skills थे, knowledge था। हम Uniform Standards नहीं कर पा रहे थे, यह एक कमी थी। अभी हम NEET के माध्यम से यह काम करने वाले हैं। वैसे ही इस एक्ट के ज़रिए registration का दूसरा एक mandate था। इसमें registration का जो process है, वह अच्छी तरह से follow नहीं हो रहा था। आपने अभी सुना कि होम्योपैथी में तीन तरह के practioners हैं। एक degree holders हैं, जो गाँव में खुद homoeopathy की practice कर रहे हैं, दूसरा, जो कहते हैं कि पत्र-व्यवहार (correspondance course) से हमें पूरा ज्ञान हो गया है, जैसा हमारे colleague ने कहा और तीसरा, जिन्होंने किताबें पढ़ कर खुद की treatment ही नहीं, दूसरों की भी treatment करते हैं, यह बहुत dangerous है। तो यह जो रजिस्ट्रेशन है, यह रजिस्ट्रेशन ठीक से नहीं हो रहा था।

तीसरा यह था कि कॉलेजेज़ को जो रिकग्निशन मिलना चाहिए, उसके लिए जो inspection की process थी, उसमें हमेशा इसके ऊपर जोर दिया जाता रहा है कि वहां इन्फ्रास्ट्रक्चर क्या है, लेकिन क्वालिटी ऑफ एजुकेशन पर कभी भी जोर नहीं दिया गया। इसलिए मैं भी हमेशा चाहता था कि ये सब कमियां दूर हों और सरकार भी यही चाहती है।

चौथा बहुत महत्वपूर्ण पॉइंट एथिक्स है। इस पूरे एक्ट में, जिसके माध्यम से ये बॉडी इलेक्ट होती थी, यह बॉडी अगर पेशेन्ट की भलाई के लिए है तो पेशेन्ट के रिप्रेज़ेन्टेटिव इसमें होना जरूरी था लेकिन इस एक्ट के अंतर्गत पेशेन्ट के प्रतिनिधि बॉडी में नहीं होते थे। सभी जो इलेक्टेड केन्डिडेट्स थे, वे डॉक्टर्स या उसी यूनिवर्सिटी के चान्सलर वगैरह रहते थे। हालांकि ऐसे एक्ट में पेशेन्ट रिप्रेज़ेन्टेशन बहुत महत्वपूर्ण बात है, तो वह नहीं था। इसलिए एथिक्स के बहुत बड़े प्रॉब्लम्स आए थे। उसमें एक कन्फ्लिक्ट ऑफ इन्टरेस्ट भी था कि जो कॉलेज चलाते थे, वे खुद ही इस बॉडी के मेम्बर थे और वे खुद ही इन्स्पेक्शन भी करते थे, यानी कन्फ्लिक्ट ऑफ इंटरेस्ट था। यह सब परेशानियां दूर करने के लिए हम नेशनल कमीशन ऑफ इंडियन मेडिकल सिस्टम और नेशनल कमीशन फॉर होम्योपैथी बिल लाये और यह पास भी हुआ। परन्तु यदि यह एक्ट पास भी होता है तो नया इलेक्शन करने के लिए पहले यह बहुत जरूरी है कि इनका रजिस्ट्रेशन ठीक से हो। क्योंकि रजिस्ट्रेशन में बहुत प्रॉब्लम्स होने की वज़ह से जो इलेक्शन होता है, उसमें भी बहुत चैलेन्जेज़ आ रहे थे। हम वही लोग चुनकर देते थे, जो पहले से उनके साथ में जुड़े हैं और नये लोगों का रजिस्ट्रेशन ही नहीं हो रहा था। इसमें यह कठिनाई थी। सबने कहा कि आर्डिनेन्स क्यों लाया गया, ऑर्डिनेन्स की क्या जरूरत थी? लेकिन इलेक्शन होने के लिए पहले रजिस्ट्रेशन होना जरूरी है। रजिस्ट्रेशन का काम कौन करता है? रजिस्ट्रेशन का काम स्टेट गवर्नमेन्ट के ज़रिये, स्टेट बॉडीज़ के ज़रिये होता है। वह आंकड़ा यदि नहीं आया कि कितने रजिस्ट्रेशन्स हैं, या इसका ठीक से रिकॉर्ड नहीं है तो यह इलेक्शन सही रूप से नहीं हो सकता। यह बात इस नए एक्ट के ऑब्जेक्ट्स में शामिल है -- हमारे ऑनरेबल मंत्री जी, डा. हर्ष वर्धन ने भी कहा है कि उसमें ऑब्जेक्ट्स में भी लिखा हुआ है। मेरा यह कहना है कि इलेक्शन होने में जो समय लगेगा, इसके लिए ऑर्डिनेन्स लाना बहुत जरूरी था, ताकि हम अच्छे से यह जो कमीशन का एक्ट बनाया हुआ है, उसे इम्प्लिमेन्ट कर पायें। अब हम इसके पहले देखें, वर्ष 2010 के करीब यूपीए सरकार के समय में एक ऑर्डिनेन्स लाया गया था, जिसमें एमसीआई एक्ट बर्खास्त किया गया था और वह ऑर्डिनेन्स लागू हुआ था। लेकिन इसके बावजूद वही प्रेसिडेंट फिर से आया, क्योंकि ऑर्डिनेन्स लैप्स होने के बाद फिर से वही पूर्व परिस्थिति कायम रह गई है। मैं एमसीआई के विरोध में नहीं हूं, लेकिन जो system अपनाई गयी वह गलत थी। यदि ऑर्डिनेन्स लाया गया तो उसके लैप्स होने तक कुछ भी कदम नहीं उठाए और फिर से वही स्थिति पैदा हो गई, वैसा अब नहीं होना चाहिए। इसलिए यह ऑर्डिनेन्स लाना बहुत जरूरी था। उस ऑर्डिनेन्स को लाते वक्त यहां के ज्येष्ठ सांसद, राम गोपाल यादव जी ने टिप्पणी की थी कि एमसीआई को कोई बाजू में हटा नहीं सकता, क्योंकि यह ऑर्डिनेन्स बार-बार लाया जाता है और लैप्स हो जाता है, लेकिन मैं कहना चाहता हूं कि मोदी सरकार एक निश्चयी सरकार है और इसके रास्ते में जो भी रोड़े आएंगे, जिसमें पेशेन्ट को तकलीफ़ हो, वह इस सरकार को मंजूर नहीं। इसके लिए यह ऑर्डिनेन्स लाना बहुत जरूरी था। यह ऑर्डिनेन्स फिर से रिपीट इसलिए हुआ है कि रजिस्ट्रेशन के काम में बहुत कठिनाइयां हैं और उसमें एक फेडरल स्ट्रक्चर का सहयोग चाहिए। इसके बगैर हम आगे नहीं बढ़ सकते। इसके लिए हमारे कुछ एमपीज़ के माध्यम से number of persons की बात भी कही गई थी। हमारा जो National Medical Commission है, उसमें

[Dr. Vikas Mahatme]

भी elected number of persons बढ़ाए गए हैं। उस पर चर्चा हुई थी और हमने वह बिल भी आगे बढ़ाया है। National Medical Commission ने क्या किया यह भी पूछा गया था, लेकिन National Medical Commission का विषय न होते हुए भी मैं बताना चाहूंगा कि एक ही साल में मेडिकल की 25% सीट्स बढ़ गई हैं और 6,000 से ऊपर नये डॉक्टर्स तैयार हो रहे हैं। यह बढ़ी हुई संख्या केवल Government Medical Colleges की है, इसमें private colleges के डॉक्टर्स की संख्या शामिल नहीं है।

महोदय, इसमें मेरे कुछ सुझाव भी हैं। मंत्री जी से मेरा आग्रह है कि जिस भी बोर्ड के ज़रिए रजिस्ट्रेशन किया जाए, रजिस्ट्रेशन live and active रहना चाहिए, क्योंकि Homoeopathic and Ayurvedic doctors, इन सभी के रजिस्ट्रेशन में दस-दस साल लग जाते हैं। कई बार ऐसा भी होता है कि उस डॉक्टर की डेथ हो जाती है, फिर भी वह एक रजिस्टर्ड डॉक्टर रहता है। दूसरा, जो एक्टिव डॉक्टर्स नहीं हैं, जो कहते हैं कि हमने तो बीस साल से प्रैक्टिस छोड़ दी है, फिर भी वे रजिस्टर्ड रहते हैं। इस तरह से हमारी नीति नहीं बन सकती है, इसलिए live and active doctors का ही रजिस्ट्रेशन होना चाहिए।...**(व्यवधान)**...

श्री उपसभापति: डा. महात्मे जी, आप समाप्त कीजिए। समाप्त कीजिए। ...**(व्यवधान)**...

DR. VIKAS MAHATME: Sir, the Chairperson just told me that I have been allotted eight minutes.

MR. DEPUTY CHAIRMAN: Yes. She had said, 'Eight minutes'. आठ मिनट ऑलरेडी कम्प्लीट हो चुके हैं। ...**(व्यवधान)**... प्लीज़।

डा. विकास महात्मे: दूसरी बात यह है कि National Education Policy में integrated approach ज्यादा बढ़ी है, जो अच्छी बात है। आयुर्वेद में पोस्ट ग्रेजुएशन की जगह एक साल का Certificate Course हो, दो साल का Diploma Course हो, तीन साल का Degree Course हो, इससे इसका integration होगा और integration से दोनों पैथीज़ को फायदा होगा। तीसरा, Exit exam में...**(व्यवधान)**...

श्री उपसभापति: धन्यवाद, डा. विकास महात्मे जी। ...**(व्यवधान)**...

डा. विकास महात्मे: सर, मैं एक मिनट में अपनी बात खत्म करता हूं। Exit Exam में सभी स्टुडेंट्स सिर्फ पढ़ाई कर रहे हैं, क्योंकि उनको पता है कि हमें सिर्फ मार्क्स लाने हैं। ...**(व्यवधान)**... इसलिए practical examination में ...**(व्यवधान)**...

श्री उपसभापति: धन्यवाद, कन्क्लूड कीजिए।...**(व्यवधान)**... अब मैं माननीय मंत्री जी को बुलाऊंगा। माननीय मंत्री जी, कृपया आप briefly अपना जवाब दें, क्योंकि हमें यह बिल पास करना है और फिर दूसरा बिल टेकअप करना है।

डा. हर्ष वर्धन: माननीय उपसभापति महोदय, मैं सभी सम्माननीय सदस्यों का हृदय से आभार व्यक्त करता हूं।

SHRI K.K. RAGESH: Sir, I have to speak on the Resolution.

MR. DEPUTY CHAIRMAN: I will come. There is a procedure to be followed, Mr. Ragesh. Don't disturb like this. Whey your turn comes, I will call you.

डा. हर्ष वर्धन: जैसा आपने आदेश किया है, समय की मर्यादा और प्रतिबद्धता के कारण बहुत संक्षेप में मैं केवल कुछ major concerns को ही लूंगा, जो आज डिबेट में रेज़ किए गए हैं। बहुत लोगों ने बार-बार ऑर्डिनेंस लाने के इश्यू को रेज़ किया है। जस्टिस भगवती के बारे में, उनके जजमेंट के बारे में और extraordinary situation के बारे में पहले कहा जा चुका है। मैंने जब शुरुआत में इसका वक्तव्य दिया था, तो दोनों बिल्स को ऑर्डिनेंस के रूप में लाने के लिए जो असाधारण परिस्थिति थी, उसका जिक्र किया था कि उस समय कोरोना के कारण पार्लियामेंट सेशन में नहीं थी। ऐसा नहीं है कि इस प्रकार का ऑर्डिनेंस सिर्फ यही सरकार लाई है। आज़ादी के बाद से आज तक देश में जो भी सरकारें रही हैं, जब-जब भी आवश्यकता पड़ी है, तब-तब वे इस प्रकार के ऑर्डिनेंस लाती रही हैं। इसमें कोई ऐसी abnormal बात नहीं है।

मुझे एक बात का दु:ख है, एक माननीय सदस्य ने Indian System of Medicine, भारतीय चिकित्सा पद्धतियों, होम्योपैथी, योग, नेचुरोपैथी इत्यादि सिस्टम्स को बढ़ावा देने, इन सिस्टम्स में medical reforms लाने, इनकी medical education को और ज्यादा बेहतर ढंग से regulate करने की जो प्रक्रिया इन बिल्स के माध्यम से आगे बढ़ाई जा रही है, उसको एक प्रकार से quackery को बढ़ावा देने जैसा कहा। मुझे इस शब्द के ऊपर बहुत कष्ट हुआ। भारतीय चिकित्सा पद्धतियां हमारे देश की प्राचीन चिकित्सा पद्धतियां हैं और उन सबका अपने-अपने तरीके से scientific basis है। मैं इस बात को दोहराना चाहता हूं कि भारत सरकार अपने हृदय से, आत्मा से और पूरे मन से, प्रधान मंत्री जी के नेतृत्व में भारतीय चिकित्सा पद्धतियों के प्रचार-प्रसार के लिए पूरी तरह से प्रतिबद्ध है। हम अगर Medical education के reforms के प्रति committed न होते और सभी सिस्टम्स के प्रति committed न होते, तो Medical Council of India को replace करके National Medical Commission न लाया गया होता, जिस पर आप सबने चर्चा की है। Indian Systems of Medicine और होम्योपैथी के बारे में National Medical Commission को राज्य सभा ने भी पास किया है और लोक सभा भी उसको पास कर चुकी है। यहाँ पर नेचुरोपैथी और योग के बारे में भी एक माननीय सदस्य ने यह concern raise किया है। तो मैं इस सदन को यह जानकारी देना चाहता हूँ कि नीति आयोग ने एक ऐसा सुझाव दिया था कि योग और नेचुरोपैथी के महत्व को देखते हुए, जिसको आज प्रधान मंत्री जी के सुझाव पर सारी दुनिया में इतना बड़ा recognition मिला है, इसका भी एक separate National Medical Commission होना चाहिए और उस दिशा में डिपार्टमेंट में प्रयास चल रहा है। थोड़े समय के अन्दर आप देखेंगे कि योग और नेचुरोपैथी के लिए भी एक separate Medical Commission हमारे यहाँ आयेगा।

[डा. हर्ष वर्धन]

कुछ लोगों ने, यद्यपि इस बिल से सम्बन्धित नहीं है, लेकिन पिछले साल Modern Systems के लिए जो National Medical Commission बनाया गया था, उसके बारे में बताया। उस समय भी यह बताया गया था कि उसको शुरू करने में, उसकी सारी प्रक्रियाओं को पूरा करने में लगभग एक साल का समय लगेगा। बहुत ही शीघ्र, यह समझिए कि वे सारी प्रक्रियाएँ लगभग पूरी हो चुकी हैं और कोरोना काल के बावजूद उन सब प्रक्रियाओं को पूरा करके जो Board of Governors है, उसके स्थान पर National Medical Commission देश के अन्दर काम करना शुरू करेगा।

यहाँ पर एक ऐसा sweeping statement भी दिया गया कि यह सरकार नरेन्द्र मोदी जी के नेतृत्व में देश में हेल्थ को ruin कर रही है, देश के स्वास्थ्य के साथ न खेला जाए। तो मैं बड़ी authority के साथ और बड़े conviction के साथ यह कहना चाहता हूँ कि जब भी स्वास्थ्य के संदर्भ में भारत की सरकारों के कामों का इतिहास लिखा जाएगा, तो प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में हेल्थ के जितने reforms देश में हुए हैं और उनको जितना international recognition मिला है, उसके लिए समय हमेशा इनको बहुत अच्छे तरीके से स्मरण करेगा। यहाँ पर Board of Governors जो बनाये गये हैं, इन सिस्टम्स के बारे में, उनके बारे में इस तरह के आरोप रखे गये कि शायद वे करप्शन से प्रभावित हैं। तो मैं समझता हूँ कि यह भी बिना जानकारी के एक प्रकार का sweeping statement है। Board of Governors के अन्दर जो भी लोग हैं, वे बहुत highly reputed technical experts हैं, जो national institutes हैं, उनके Directors हैं, Research Council के DGs हैं। उन्होंने पिछले समय में जो काम किया है, बहुत limited period के अन्दर, तीन महीने के अन्दर, सारे inspections को complete करना या जो पिछले साल 2019 में होम्योपैथी के जो Board of Governors थे, उन्होंने NEET के माध्यम से online admissions की प्रक्रियाओं को बहुत सुलभ ढंग से सुदृढ़ किया। उन्होंने बहुत सारे अच्छे काम किये हैं।

इसी प्रकार आयुष की उपलब्धियों के बारे में भी, आयुष मंत्रालय की उपलब्धियों के बारे में भी यहाँ पर प्रश्न चिह्न खड़े किये गये। उसके संदर्भ में मुझे माननीय सदस्यों को इतना कहना है कि पिछले समय के बारे में हम आयुष पोर्टल पर जाकर देख सकते हैं। आयुर्वेद, योग, सिद्धा और होम्योपैथी, ये जितने भी हमारे Indian systems of traditional medicines हैं, इनके संदर्भ में 29,000 research publications को वहाँ पर जाकर हम लोग देख सकते हैं।

एक माननीय सदस्य ने यह भी शंका जाहिर की थी कि शायद इन बिल्स के माध्यम से आयुर्वेद में और होम्योपैथी बिल्स में जो एक bridge course है, उसको club किया जाएगा, जिसके माध्यम से जो होम्योपैथी के और आयुर्वेद के लोग हैं, वे Modern Systems को practice करेंगे। तो ऐसे किसी भी bridge course का इन बिल्स के अन्दर प्रावधान नहीं है। ऑटोनॉमी के एनक्रोचमेंट की जो बात की गयी है, तो इनकी ऑटोनॉमी के ऊपर सरकार का किसी भी प्रकार का किसी तरह से एनक्रोच करने का न तो कोई लक्ष्य है, न उसकी मंशा है। अगर ऐसा होता, तो जो नेशनल कमीशन है, कभी भी इन सारी मेडिकल की विधाओं में नेशनल मेडिकल कमीशंस को आगे

प्रोत्साहित नहीं करती। सरकार केवल इन इंस्टीट्यूशंस को पॉलिसी गाइडेंस का तो काम कर सकती है, लेकिन इनकी day-to-day working के अन्दर सरकार किसी भी प्रकार से न तो involved है, न ही वह involve होना चाहती है। बोर्ड ऑफ गवर्नर्स के अन्दर यह जो एससी/एसटी इत्यादि के बारे में बात की गयी, तो शायद किसी भी जाति या मज़हब या इस आधार पर कहीं पर भी बोर्ड ऑफ गवर्नर्स को नहीं बताया गया है और अभी जो भी होंगे, उनका भी विश्लेषण करेंगे, तो ध्यान में आयेगा कि जो क्वालिटी है, कॉम्पीटेंस है, उसके अंतर्गत कोई भी आता है वह एससी है, तब भी वह उसके अन्दर आयेगा और वह एसटी है तो भी वह उसके अन्दर आयेगा और इस नाते इस प्रकार का उसमें कोई रिज़र्वेशन इत्यादि नहीं है। जो होम्योपैथी इत्यादि के बजट्स के बारे में बात की गई है, सरकार निश्चित रूप से इन सब चीजों के प्रति प्रतिबद्ध है। एक माननीय सदस्य ने देश में और खास करके आन्ध्र प्रदेश में कौन-सी आयुष फैसिलिटीज़ किस स्थान पर हैं, इसके संदर्भ में बात की है। इस संबंध में मैं समझता हूँ कि शायद यह इस बिल के प्रावधान के तहत डिस्कशन का पार्ट नहीं हो सकता है, लेकिन यदि वे मंत्रालय से separately इसके बारे में जानकारी प्राप्त करना चाहेंगे, तो विस्तृत जानकारी जरूर दी जाएगी।

मैं दोबारा यह कहना चाहता हूँ कि इन दोनों बिल्स को लाने के पीछे सरकार की मंशा बहुत ही पारदर्शी है, बहुत ही स्पष्ट है। इसमें किसी भी प्रकार की कोई ऐसी intention नहीं है कि हम कोई चीज जबर्दस्ती थोपना चाहते हैं। सरकार मेडिकल एजुकेशन में और सारे इंडियन सिस्टम्स में तथा दूसरे मॉडर्न सिस्टम्स में जो हर तरह के most modern और most useful reforms होने चाहिए, वह कर रही है और उसके नतीजे भी पिछले पाँच सालों के अंदर नज़र आ रहे हैं। हम यह देख रहे हैं कि लगातार कॉलेजेज़ की संख्या बढ़ रही है, मेडिकल कॉलेजेज़, मेडिकल स्टूडेंट्स, पीजी सीट्स, यूजी सीट्स की संख्या बढ़ रही है। शायद यह समय उनके बारे में विस्तार से बात करने का नहीं है और यह इस बिल के context में उचित नहीं होगा, लेकिन देश के हर नागरिक को उच्च कोटि की स्वास्थ्य सुविधा उपलब्ध हो, सारे सिस्टम्स ऑफ मेडिसिन उसके लिए सुलभ ढंग से उपलब्ध हों, इसके लिए सरकार पूरी तरह से प्रतिबद्ध है। इसी के लिए आयुष्मान योजना है, इसी के लिए डेढ़ लाख जो हेल्थ एण्ड वेलनेस सेंटर्स हैं, जहाँ पर आयुष के भी हेल्थ एण्ड वेलनेस सेंटर्स हैं, इन सब चीजों का प्रावधान है। इसी के लिए आने वाले समय में नेशनल डिजिटल हेल्थ मिशन है और बहुत सारी जो योजनाएँ हैं, जैसे पीएमएसएसवाई योजना है, जिसके तहत नए medical institutes बन रहे हैं, हर medical institute के अंदर एक separate institution है, पूरा ब्लॉक है, जो इंडियन सिस्टम्स ऑफ मेडिसिन को ही डील कर रहा है। सारे सिस्टम्स मिल-जुल कर पूरे समन्वय के साथ एक-दूसरे का पूरक बन कर काम कर रहे हैं ताकि समाज के गरीब से गरीब व्यक्ति को भी सुलभ ढंग से स्वास्थ्य सेवा उपलब्ध कराई जा सके। इसके लिए सरकार पूरी तरह से प्रतिबद्ध है, यही सरकार की भावना है।

अंत में मैं आप सभी माननीय सदस्यों से निवेदन करना चाहता हूँ कि अगर आप इन बिल्स को unanimously पास करेंगे, तो देश में, देश के लोगों के बीच में और भारतीय चिकित्सा पद्धतियों के लिए समर्पित लोगों के बीच में एक बहुत अच्छा संदेश जाएगा।

श्री उपसभापति: धन्यवाद, माननीय मंत्री जी।

I shall first put the Statutory Resolution moved by Shri Elamaram Kareem, Shri Binoy Viswam and Shri K.C. Venugopal to vote. Shri Elamaram Kareem is absent. The question is:

"That this House disapproves the Homoeopathy Central Council (Amendment) Ordinance, 2020 (No. 6 of 2020) promulgated by the President of India on 24th April, 2020."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Homoeopathy Central Council Act, 1973, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 2, the Enacting Formula and the Title were added to the Bill.

DR. HARSH VARDHAN: Sir, I move: That the Bill be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: I shall now put the Statutory Resolution moved by Shri K.K. Ragesh, Shri Elamaram Kareem, Shri Binoy Viswam and Shri K.C. Venugopal to vote.

SHRI K. K. RAGESH: Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Do you want to speak?

SHRI K. K. RAGESH: Sir, my point of order is that as per the Constitution and also as per the Rules of Procedure, the mover of the Statutory Resolution has the right of reply. But I am not given the time to reply.

MR. DEPUTY CHAIRMAN: You reply.

SHRI BHUPENDER YADAV (Rajasthan): Sir, I also have a point of order. Where is it written in the Constitution? Let him first clarify that.

SHRI K. K. RAGESH: It is given under Article 123 (2) (a) of the Constitution and Rule No. 242 of the Rules of Procedure. As per the Rules of Procedure, the mover of a Resolution has the right to speak.

MR. DEPUTY CHAIRMAN: Rageshji, it is not in the Constitution; it is in the Rules of Procedure.

SHRI K. K. RAGESH: Under the Constitution, I can move the Statutory Resolution and the mover has the right of reply.

MR. DEPUTY CHAIRMAN: Yes, you have.

SHRI K. K. RAGESH: At the very outset, I am appealing this House to reject the points made by the hon. Minister to justify the Ordinance. Why am I saying so?

MR. DEPUTY CHAIRMAN: Be brief.

SHRI K. K. RAGESH: I will take three minutes.

MR. DEPUTY CHAIRMAN: Not three minutes; just take two minutes.

SHRI K. K. RAGESH: Sir, I am the mover, of the Resolution. Please give me three minutes.

It is a part of the Government's decision to dissolve all the regulatory bodies. Yes, there were certain complaints and corruption charges levelled against these regulatory bodies. But, at the same time, these bodies were elected bodies and also these bodies ensured States' representation. Now, what the Government is doing is that they are making or de-promoting these bodies as mere Government departments because these bodies are going to be nominated ones; nominated by the Central Government. What about the States' representation? What about the component of election? ...*(Interruptions)*... If the Government is really serious, ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now you have made your point. ...*(Interruptions)*...

SHRI K. K. RAGESH: Sir, one more point. ...*(Interruptions)*... If the Government is really serious to combat corruption, they have to bring about a legislation to regulate fee and admission in private medical colleges. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now you have put your point. ...*(Interruptions)*...

[Mr. Deputy Chairman]

The question is:

"That this House disapproves the Indian Medicine Central Council (Amendment) Ordinance, 2020 (No.7 of 2020) .promulgated by the President of India on 24th April, 2020."

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the motion moved by Dr. Harsh Vardhan to vote. The question is:

"That the Bill further to amend the Indian Medicine Central Council Act, 1970, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: I shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there is one Amendment (No.l) by Shri K.C. Venugopal. He is not present.

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

DR. HARSH VARDHAN: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

***The Salaries and Allowances of Ministers (Amendment) Bill, 2020;**

And

***The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2020**

MR. DEPUTY CHAIRMAN: Now, the Salaries and Allowances of Ministers (Amendment) Bill, 2020 is the next Bill that we are taking up. Shri G. Kishan Reddy to move a motion for consideration of the Bill.

* Discussed together.